

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 144 OF 2019

IN THE MATTER OF:

Arvind Baniyal.

.....Applicant

Versus

State of Uttarakhand.

... Respondent

**STATUS REPORT BY WAY OF AFFIDAVIT ON BEHALF OF STATE OF
UTTARAKHAND IN COMPLIANCE OF ORDER DATED 16.4.2021 PASSED BY
THIS HON'BLE TRIBUNAL IN THE ABOVEMENTIONED MATTER**

P A P E R - B O O K
I N D E X

<u>Srl</u>	<u>Particulars</u>	<u>Pages</u>
1.	Status Report by way of Affidavit on behalf of State of Uttarakhand in the abovementioned matter	1-16
2.	<u>ANNEXURE-1</u> : A true copy of the order dt.16.4.2021 passed by this Hon'ble Tribunal.	17-25
3.	<u>ANNEXURE-2</u> : A true photo copy of GO No.926/IV(3)/2021-12(155WM)/20 T.C. dt.15.6.2021	26
4.	<u>ANNEXURE-3</u> : A true photocopy of Letter No.747/765/SBM/NGT/884 of 2019/2019-2020 dt.12.7.2021	27
5.	<u>ANNEXURE-4</u> : A true photocopy of No.8B/UCP/09/160/2020/FC/257 Dt.31.3.2021	28-29
6.	<u>ANNEXURE-5</u> : A true photocopy of letter No. 1315/N0S0-Mu-S0/2021-O.A.144/2019 dated 29.6.2021	30
7.	<u>ANNEXURE-6</u> : A true photocopy of letter No.01/FP/UK/Others/15440/2015, Dt.1.7.2021	31-34
8.	<u>ANNEXURE-7</u> : A true photocopy of A true photocopy of the letter dt.27.7.2021	35-37
9.	<u>ANNEXURE-8</u> : A true photo copy of the Relevant Portion (Schedule)	38-39
10.	<u>ANNEXURE-9</u> : A true photo copy of the letter No.710/ Trenching Ground/ Sae Svi. Prapt/2021-22, Dt.28.7.2021.	40

Filed by:


[RAHUL VERMA]

Additional Advocate General for State of Uttarakhand /
Respondent

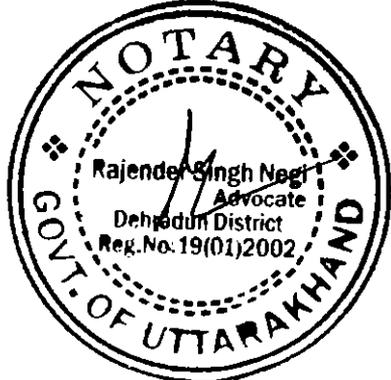
137, Tower No.10, Supreme Enclave,
Mayur Vihar Phase-I, Delhi-110091
Mobile No. 9717706032
Email- advrahulverma9999@gmail.com

“

5. From the above, it is seen that excuse of moving Central Government appears to be to delay the compliance of statutory Rules of 2016, laying down steps and timelines for action to be taken by the State. This course is against repeated observations of the Hon'ble Supreme Court that clean environment being basic right of citizens, plea of non availability of funds cannot be an excuse. This position has been made clear in the orders of this Tribunal in the presence of Chief Secretary of the State. Thus, in view of repeated failures of the State, a case is made out for taking coercive action against the Senior Officers, including the Secretary, Urban Development, for violation of statutory rules, which is a punishable criminal offence and also to require payment of compensation for continuing damage to the environment, with direction to recover from the erring officers. However, by way of last opportunity, we direct the Chief Secretary, Uttarakhand to take remedial action and file his own affidavit within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 13.04.2021.

A copy of this order be forwarded to the Chief Secretary, Uttarakhand by e-mail for compliance.”



[Handwritten signature]

3. That in compliance of abovementioned order dated 9.3.2021, a report by way of Affidavit on behalf of State of Uttarakhand was submitted in this Hon'ble Tribunal, and thereafter, the matter was listed on 16.04.2021. This Hon'ble Tribunal vide its order dated 16.4.2021 was pleased to pass the directions to Respondent-State of Uttarakhand, the relevant portion of the same is as follows:-

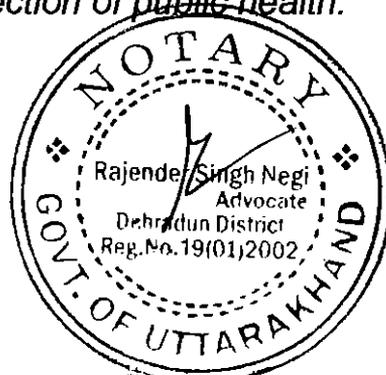
".....

6. *Vide order dated 14.12.2020 in O.A. No. 606/2018, Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues, further direction issued is as follows:-*

"1to8...xxx.....xxx.....xxx

9. *The compensation in terms of earlier order be recovered and credited to a separate account with the Environment Department of the States/UTs to be used for restoration of environment in the concerned States/UTs. The deposit, instead of being made with the CPCB, may now be made to the said account."*

7. *The order of the Tribunal is binding as a decree and violation is also criminal offence under section 26 of the NGT Act, 2010. It is a matter of regret that in the State of Uttarakhand there is rampant violation of directions of this Tribunal as shown by the report in present case as well as in EA No. 22/2020 and O.A. No. 168/2019 listed today. This is hardly conducive to the Rule of law and protection of public health.*



mm

Accordingly, we direct the Chief Secretary of Uttarakhand to ensure that remedial action is taken, which may include compliance of rules in respect of setting up of waste processing plant and clearing legacy waste site, recovery of compensation and coercive action against erring officers. SPCB may also technically assist the local body and ensure that complete report is filed before next date of hearing.

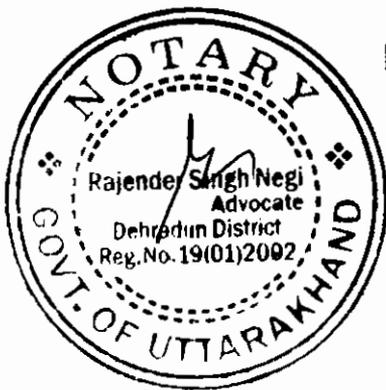
Let compliance report be filed before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 06.08.2021.

A copy of this order be forwarded to the Chief Secretary, Uttarakhand and State PCB by e-mail for compliance.”

A true copy of the abovementioned order dated 16.4.2021 is annexed hereto and marked as ANNEXURE -1.

4. That for the kind perusal of this Hon'ble Tribunal, the latest **update after the last date of hearing i.e. 16.4.2021 till the 30th July, 2021** are follows:-



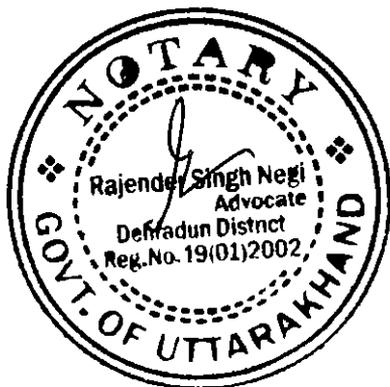
I. That in compliance of above RFP/ Tender, for “Treatment and Disposal of Legacy Waste in Kotdwar” was floated on 30.6.2021 and “Technical and Financial Bid” opened on 17.7.2021. Letter of Award issued on 19.7.2021 to the successful bidder. As per tender, completion of “Treatment and Disposal of Legacy Waste” is expected in 6 months.

II: After the evaluation of above tender, Work Order has been

issued vide letter No.703/2021-22, dt.27.7.2021. Every efforts are being made to complete the work within 4 months.

III. That status of Integrated SWM DPR approval and disbursement of funds:

- (i) DPR of Rs.13.69 Crore was prepared and approved by State Government on 29.10.2020.
- (ii) The above DPR was sent to Government of India on 23.11.2020 for approval and financial assistance of Rs.4.79 Crore as Central share.
- (iii) Rs.4.79 Crore (35% VGF) has been allotted by Government of India on 15.06.2021 for the SWM proposed project at Nagar Nigam, Kotdwar.
- (iv) That considering importance of Solid Waste Management relate issue in Kotdwar, against State share of Rs.890.47 Lacs. Rs.445.23 Lacs has been disbursed as 1st installment to Nagar Nigam, Kotdwar, Uttarakhand on 27.07.2021.
- (v) That forest land has been in principle approved on 30.3.2021, therefore, now as per the statutory provision, for "Environmental Clearance" of the project, tendering process has been completed on 14.07.2021. Work order has been issued for Environment Impact Assessment process and accordingly implementation of "Processing and Disposal Plant" shall be completed.

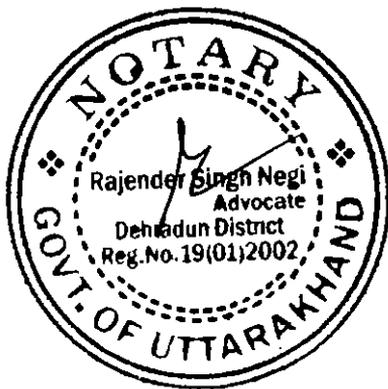


A handwritten signature in black ink, consisting of several loops and a horizontal line at the end.

- (vi) That for EIA, work order has been issued to consultant vide letter No.710/ Trenching Ground/ Sae Svi. Prapt/2021-22, Dt.28.7.2021.

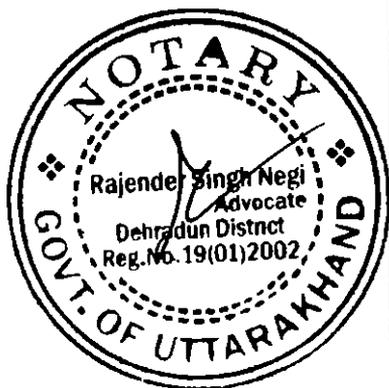
5. That in compliance of the abovementioned directions passed by this Hon'ble Tribunal the subject-wise report in Tabular form by way of affidavit is being furnished as follows:

Srl.	Subject	Compliance/ Status Report, Nagar Nigam, Kotdwar (Pauri)
1.	Legacy Waste: Treatment and Disposal	<p><u>Progress for Removal of Legacy Waste in Kotdwar:</u></p> <ol style="list-style-type: none"> 1. That in compliance of above RFP/ Tender was floated on 30.6.2021 and "Technical and Financial Bid" opened on 17.7.2021. Letter of Award issued on 19.7.2021 to the successful bidder. Completion of "Treatment and Disposal of Legacy Waste" is expected in 6 months. 2. After the evaluation of above tender, work Order has been issued vide letter No.703/2021-22, dt.27.7.2021. 3. The total quantity of legacy waste



Munir

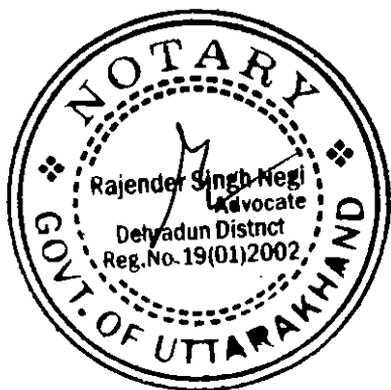
		<p>is 20533.57 Cu.m. till date total 3500 Cu.m. (17%) has been processed and removed.</p> <p>4. That for speedy removal of Legacy Waste, after the evaluation of tender, Work Order has been issued vide Letter No. 703/ 2021-22, Dt 27-7-2021.</p> <p>5. Regarding Solid Waste: Organic waste is being processed and converted into Compost using 20 Nadep Pits, against 60 MTPD, 50 MTPD is being processed and Plastic Waste and other recyclables are being compressed using "Plastic Compactor" and by selling recyclables Rs. 0.79 Lacs revenue generated.</p> <p>6. That DPR of Rs. 13.69 Cr approved and funds of Rs. 445.23 Lacs released but execution could not be started without EIA. Work Order already issued for selection of consultants.</p> <p>7. That report has already submitted</p>
--	--	--



A handwritten signature in black ink, consisting of a series of loops and a horizontal line at the end.

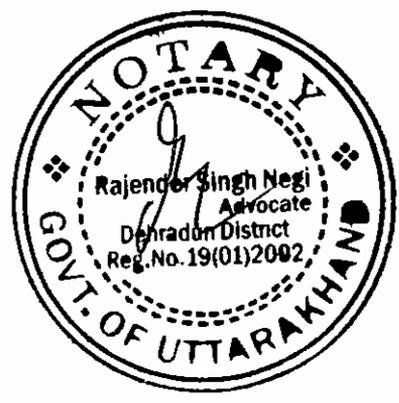
to State Pollution Control Board.

8. That DPR has been approved by Government of India and only 0.38% of total cost has been allotted to Government of Uttarakhand on 15.6.2021. But every efforts are being made at State and ULB Kotdwar level to remediate the legacy waste as earliest.
9. That considering the importance of the issue of legacy waste "Treatment and Disposal" permission from State Government has been granted vide GO No.926/IV(3)/2021-12(155WM)/20 T.C. dt.15.6.2021 (A true photocopy of the same is annexed hereto and marked as Annexure-2) and accordingly directions have been issued to Nagar Nigam, Kotdwar vide Letter No.747/765/SBM/NGT/ 884 of 2019/2019-2020 dt.12.7.2021 (A true photocopy of the same is annexed hereto and marked as



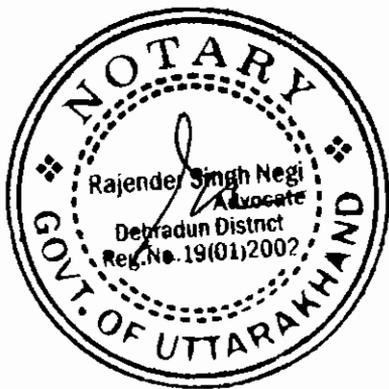
[Handwritten signature]

		<p><u>Annexure-3).</u></p> <p><u>To Stop Burning of Old Waste:</u></p> <p>A separate 1 inch water pressure pipe line and two water tanks of 5000 litres each has been installed to void burning of waste.</p>
<p>2.</p>	<p>Status/ compliance of Solid Waste Management Rules 2016</p>	<p><u>Compliance of Solid Waste Management Rules 2016:</u></p> <ol style="list-style-type: none"> 1. In Kotdwar out of 40 wards, door to door collection is being done in all 40 % wards. (Compliance 100%) 2. In all 40 wards source-segregation has been started. (Compliance 100%). 3. Organic waste is being processed and converted into Compost using 20 Nadep Pits, against 60 MTPD, 50 MTPD is being processed, and Plastic Waste and other recyclables are being compressed using "Plastic Compactor" and by selling recyclable Rs.0.79 Lacs revenue generated.



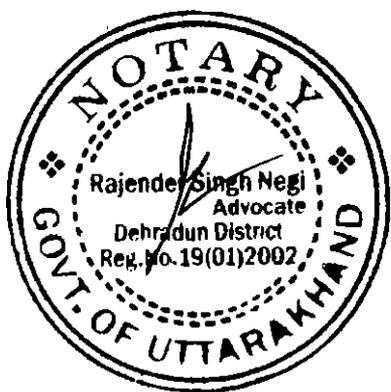
[Handwritten signature]

4. For ensuring proper movement of SWM related vehicles/ tracking the vehicles, **recently 17 GPS have been installed on vehicles.**
5. Total 21 vehicles are being deployed by Nagar Nigam, Kotdwar to ensure 100% Door to door collection/ transportation and segregation at source.
6. **Identification and procurement of Processing and Disposal Site. (Compliance 100%).**
In Kanchan Puri Haldu khata, regarding forest land of area 0.998 hectare inprinciple approval by Ministry of Environment & Forest, Government of India, has been granted vide letter No.8B/UCP/09/160/2020/FC/257 Dt.31.3.2021 (A true photocopy of the same is annexed hereto and marked as Annexure-4).
7. It is respectful submitted that for final transfer of above land, Chief Secretary, Govt. of Uttarakhand, vide letter No. 1315/N0S0-Mu-



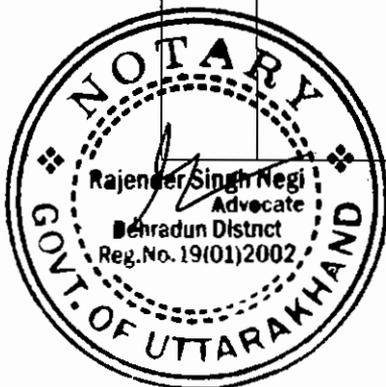
[Handwritten signature]

		<p>S0/2021-O.A.144/2019 dated 29.6.2021 has been issued to Additional Chief Secretary, Forest & Environment, Govt. of Uttarakhand. (A true photocopy of the same is annexed hereto and marked as <u>Annexure-5</u>).</p> <p>8. That as per the Parivesh Portal (Portal related to Forest Land Transer), vide letter No.01/FP/UK/Others/15440/2015, Dt.1.7.2021 proposal from Nodal Officer, Government of Uttarakhand has been sent to the Regional Officer, Forest Department, Government of India for final approval. (A true photocopy of the same is annexed hereto and marked as <u>Annexure-6</u>).</p> <p><u>Status of Integrated SWM DPR approval and disbursement of funds:</u></p>
--	--	---



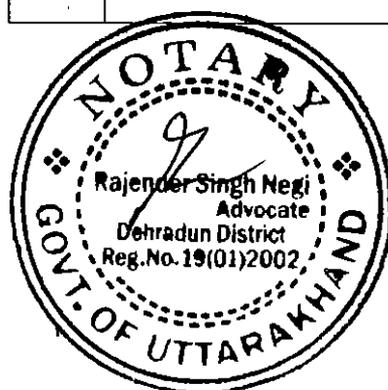
[Handwritten signature]

1. DPR of Rs.13.69 Crore prepared and approved by State Government on 29.10.2020.
2. The above DPR was sent to Government of India on 23.11.2020 for approval and financial assistance of Rs.4.79 Crore as Central share.
3. Rs.4.79 Crore (35% VGF) has been allotted by Government of India on 15.06.2021 for the SWM proposed plant at Nagar Nigam, Kotdwar.
4. That considering importance of Solid Waste Management relate issue in Kotdwar, against State share of Rs.890.47 Lacs. Rs.445.23 Lacs has been disbursed as 1st installment to Nagar Nigam, Kotdwar. A true photocopy of the letter dt.27.7.2021 is annexed hereto and marked as Annexure-7.
5. That as per the provision Sub Rule (3) of Rule 5 of The EP/ Environment (Protection) Rules,



A handwritten signature in black ink, appearing to be "mrry" or similar, located at the bottom right of the page.

		<p>1986, Point No.2 there is a statutory provision for "Requirement of Prior Environmental Clearance". As per Notification No. SO1533 (E) Sub Section 2 of MoEF&CC, Government of India dt.14th September, 2006, the SWM project. Relevant Portion (Schedule) is annexed hereto and marked a</p> <p>6. s <u>Annexure-8</u>.</p> <p>7. That forest land has been in principal approved on 30.3.2021, therefore, now as per the statutory provision, for "Environmental Clearance" of the project, tendering process has been completed on 14.07.2021. Work order has been issued for Environment Impact Assessment process and accordingly implementation of "Processing and Disposal Plant" shall be completed.</p>
--	--	---



A handwritten signature in black ink, consisting of a series of loops and a horizontal line at the end.

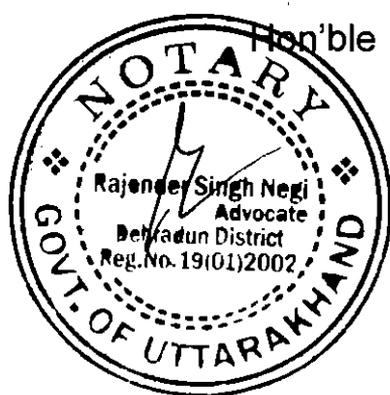
14

		<p>8. That for EIA, work order has been issued to consultant vide letter No.710/ Trenching Ground/ Sae Svi. Prapt/2021-22, Dt.28.7.2021. A true photocopy of the same is annexed hereto and marked as <u>Annexure-9</u>.</p>
--	--	--

6. That it is respectfully submitted that the above mentioned Status Report may also be treated as the same with regard to present matter i.e. O.A. No.144 of 2019 –Arvind Baniyal –Vs- State of Uttarakhand as well as E.A. No.22 of 2020 in O.A. No.884 of 2019- Manoj Negi Vs. State of Uttarakhand) as both the matters are related to Legacy Waste and SWM Kotdwar, Uttarakhand.

7. That the present Status Report by way of Affidavit in compliance of direction passed by this Hon'ble Tribunal is being filed on behalf of State of Uttarakhand for kind perusal of this Hon'ble Tribunal.

8. In view of the facts and circumstances as explained hereinabove sincere efforts are taken by the State of Uttarakhand in compliance of the directions passed by this Hon'ble Tribunal, the same may kindly be accepted by this



A handwritten signature in black ink, appearing to be "Rajender Singh Negi", with a horizontal line underneath it.

Hon'ble Tribunal and the deponent hereby undertakes to comply with every direction passed by this Hon'ble Tribunal.

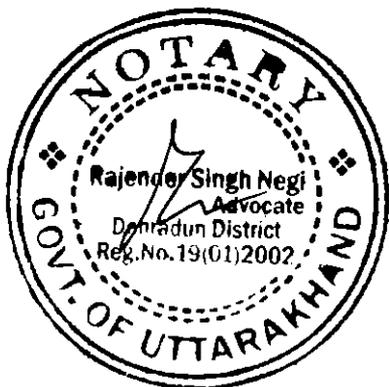
[Handwritten signature]

DEPONENT

VERIFICATION

I, the deponent above named do hereby verify and say that the contents of my above report by way of affidavit are true and correct to my knowledge based on record, no part of it is false and nothing material has been concealed there from. The legal submissions are further true as per legal advice received and believed to be true and correct.

Verified by me at Dehradun, Uttarakhand on this 23/2/21 day of Aug July, 2021.



23/2/21
This affidavit is sworn before me by Shri. [Handwritten Name] who is identified by Shri. [Handwritten Name] at Dehradun on [Handwritten Date]
(Rajender Singh Negi)
Advocate & Notary, Dehradun

[Handwritten signature]

DEPONENT

Filed through:

16

Rahul Verma

[RAHUL VERMA]

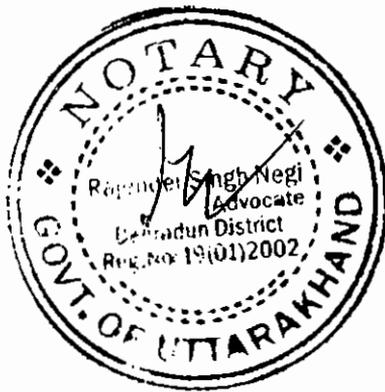
Additional Advocate General for State of Uttarakhand
/Respondent

137, Tower No.10, Supreme Enclave,
Mayur Vihar Phase-I,
Delhi-110091

Mobile No. 9717706032

Email- advrahulverma9999@gmail.com

Verma



17

ANNEXURE 1

Item No. 07

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 144/2019

(With affidavit dated 09.04.2021)

Arvind Baniyal

Applicant

Versus

State of Uttarakhand

Respondent

Date of hearing: 16.04.2021

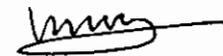
**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

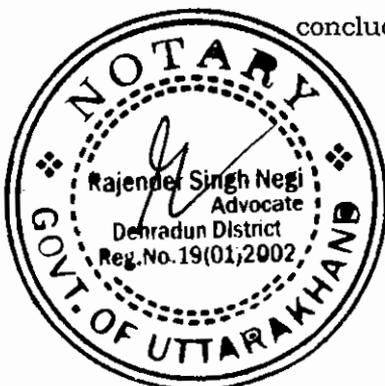
Respondent: Mr. Atmaram N.S. Nadkarni, Senior Advocate with Mr. Rahul Verma,
AAG for the State of Uttarakhand
Mr. Mukesh Verma, Advocate for UEPPCB

ORDER

1. The issue for consideration is the remedial action against waste disposal dump yards illegally set up on the bank of River Khoh at Village Ratanpur, Kashirampur, Gadighat and near Sports Stadium, Kotdwar in Uttarakhand where garbage was being burnt and river water was polluted.

2. The matter was considered on 18.03.2020 in the light of earlier proceedings and direction of the Hon'ble Supreme Court requiring compliance of statutory Rules for Solid Waste Management Rules, 2016. The order of the Hon'ble Supreme Court was followed by orders of this Tribunal, after the transfer of the matter to this Tribunal. It was concluded in the last order:-





- "13. Thus, monetary cost of every legacy dump site is expected to be huge depending upon the location, quantity of waste and area covered. **Needless to say that there is huge cost for non-compliance of other provisions relating to waste management - Solid as well as Liquid.** Loss to the environment and public health is taking place not only on account of delay in clearing legacy waste but also for not complying with other provisions of the Rules resulting in huge gap in generation and processing of waste. It may be necessary to determine such cost for delay in clearing legacy waste at every dump site as well as for delay in complying with other rules and failure to treat sewage and recover the same from the persons responsible for action in the matter.
14. In view of the above, let meaningful action be now taken expeditiously. **The quantum of waste lying on sites in question be ascertained and the same may be disposed of as per statutory rules. Burning of the garbage be stopped.** A report be filed before the next date by email at judicial-ngt@gov.in, failing which this Tribunal will have no other option except to direct coercive measures, including imprisonment and stopping of salary of errant officers including the Secretary, Urban Development, Uttarakhand.
15. A copy of this order be sent to the Secretary, Urban Development, Uttarakhand by email for compliance.

List for further consideration on 22.05.2020."

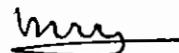
3. The matter was considered on 28.07.2020 as follows:-

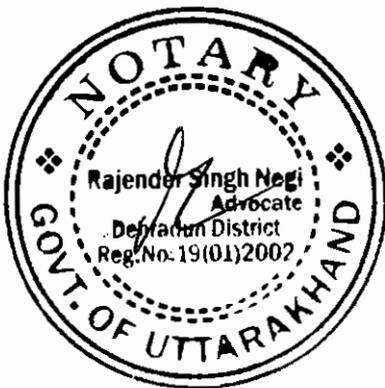
"3. In view of the above, a report has been filed on 21.05.2020 on behalf of the State of Uttarakhand stating that some interim measures have been adopted and further action is in progress.

4. **We do not find the progress to be adequate in terms of the timelines laid down under the statutory Rules. The damage to the environment is continuing, which is a criminal offence. The liability of the State to take steps is no way different from law and order in view of potential of threat to human life and public health.**

5. **While we grant adjournment, it is made clear that if there is no further progress, the State may be liable to pay damages for the inaction, apart from liability to prosecution of the officers responsible for failure. Let status of further progress in the matter be brought on record before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."**

4. The matter was last considered on 09.03.2021 in the light of the report dated 08.01.2021 giving the compliance status. The Tribunal





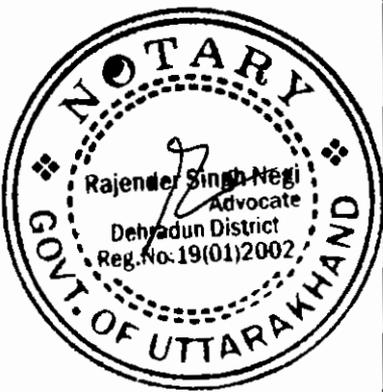
found that the compliance status was not acceptable and the State Authorities to continue to commit violation of statutory rules which are punishable offence. The operative part of discussion and order is as follows:-

" 1to3...xxx.....xxx.....xxx

4. In pursuance of the above, further report has been filed on 08.01.2021 mentioning the compliance status as follows:

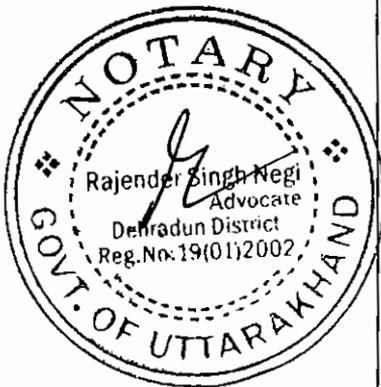
"As per Order Dt 28-7-2020 of Hon'ble NGT w.r.t. to Compliance Report of Legacy Waste and Solid Waste Management in Kotdwar, Uttarakhand

Sr. No.	Subject	Compliance/ Status Report, Nagar Nigam, Kotdwar(Pauri)
1.	<p>Legacy Waste: The issue for consideration is the remedial action against waste disposal dump yards illegally set up on the bank of River Khoh at Village Ratanpur, Kashirampur, Gadighat and near Sports Stadium, Kotdwar in Uttarakhand where garbage was being burnt and river water was polluted.</p>	<p>Progress for Removal of Legacy Waste in Kotdwar:</p> <p>1- As immediate measure, Bio Remediation machine has been installed at the Legacy Waste site for segregation and disposal. Till date about 200 Metric Ton of legacy waste has been disposed.</p> <p>2- The capacity of above machine is about 30 Metric Ton per day.</p> <p>3- To expedite the process of disposal of legacy waste, another machine with additional capacity of Trommel of 60 Metric Ton per day has been installed. Therefore at present the installed capacity is about 90 Metric Ton per day.</p> <p>4 As per the report of Nagar Nigam, Kotdwar (Letter No. 1932/ Sva.Anu./ NGT/2020-21, Dt 7-1-2021) Annexure-1, to complete the work in less time and for increasing the rate of disposal of legacy waste, a separate proposal has been prepared and it has been submitted to State Pollution Control Board for the financial assistance of Rs. 50.00 Lacs.</p> <p>To Stop Burning of Old Waste:</p>



[Handwritten Signature]

		1- A separate water pressure pipe line of 1 inch and two water tanks of 5000 Its each has been installed to void burning of waste.
2.	Status/ compliance of Solid Waste Management Rules 2016	<p>1- In Kotdwar out of 40 wards, door to door collection is being done in all 40 wards.</p> <p>2- In 31 wards source segregation has been started.</p> <p>3- For scientific disposal of Solid Waste at decentralized level, making 4-5 wards in a group, land has been identified at Gram Gandariyakhhal 0.097 Hect, Gram Ramdayalpur 0.239 Hect, Gram Uttarighandi Chor 0.227 Hect and 0.644 Hect and land has been transferred to Nagar Nigam, Kotdwar by District Magistrate, Pauri.</p> <p>8- For Integrated Solid Waste Management another land of area 02 Hect. has been identified in Mauza Jaydevpur, Khata No. 34, Category — 5(3)-Da/ Anya Agricultural Barren Land. Proposal is in process of approval at SIDCUL (State Industrial Development Corporation Ltd, Uttarakhand) and Government Level.</p> <p>Status of Integrated SWM DPR:</p> <p>1- DPR of Rs. 13.69 Cr prepared and approved by State Government on 29-10-2020 <u>Annexure-2.</u></p> <p>2- The above DPR was sent to Govt of India on 23-11-2020 <u>Annexure-3</u> for approval and financial assistance of Rs. 4.79 Cr as Central Share.</p> <p>3- Govt of India vide Letter Dt 2-12-2020, <u>Annexure-4,</u> has informed that it would not be possible to release funds as per the allocation of funds for SWM projects under Swachh Bharat Mission.</p> <p>4- As per orders of Hon'ble NGT Dt</p>



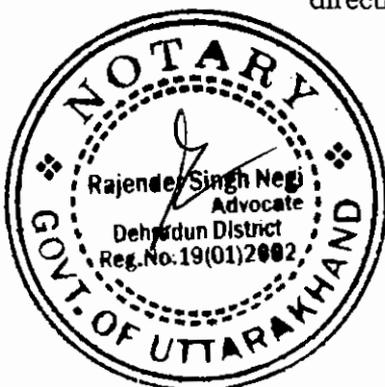
Mun

		28-7-2020, detailed directions were issued to all the ULBs by Urban Development Directorate Vide Letter No. 1578, Dt 19-8-2020 <u>Annexure-5</u> and separate direction were issued to Nagar Nigam, Kotdwar and Nagar Palika Parishad, Digadda Vide Letter Dt 27-11-2020 <u>Annexure-6</u> , Dt 2-11-2020 <u>Annexure-7.</u>
--	--	--

5. From the above, it is seen that **excuse of moving Central Government appears to be to delay the compliance of statutory Rules of 2016, laying down steps and timelines for action to be taken by the State. This course is against repeated observations of the Hon'ble Supreme Court that clean environment being basic right of citizens, plea of non availability of funds cannot be an excuse. This position has been made clear in the orders of this Tribunal in the presence of Chief Secretary of the State. Thus, in view of repeated failures of the State, a case is made out for taking coercive action against the Senior Officers, including the Secretary, Urban Development, for violation of statutory rules, which is a punishable criminal offence and also to require payment of compensation for continuing damage to the environment, with direction to recover from the erring officers. However, by way of last opportunity, we direct the Chief Secretary, Uttarakhand to take remedial action and file his own affidavit within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."**

5. Accordingly, further affidavit has been filed by the Chief Secretary, Uttarakhand on 09.04.2021 which practically repeats the status given earlier. It is repeated with the waste is being collected without showing how the same is being treated. The proposed timelines for remediation of legacy waste is six months approximately which is vague and beyond the statutory timelines under Solid Waste Management Rules, 2016. There is no mention of compensation recovered for the delay in terms of direction of this Tribunal dated 28.02.2020 in O.A. No 606/2018. The said direction is reproduced below for ready reference:

"1to40...xxx.....xxx.....xxx"

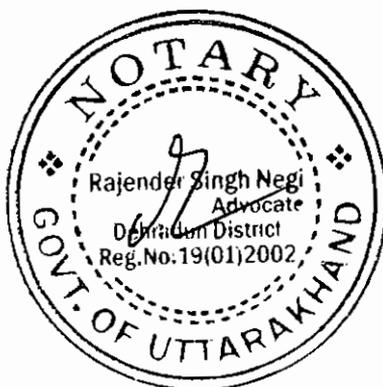


[Handwritten signature]

41. In view of above, consistent with the directions referred to in Para 29 issued on 10.01.2020 in the case of UP, Punjab and Chandigarh **which have also been repeated for other States in matters already dealt with, we direct:**

a. In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, interim compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). **Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. Final compensation may be assessed and recovered by the State PCBs /PCCs in the light of Para 33 above within six months from today. CPCB may prepare a template and issue an appropriate direction to the State PCBs/PCCs for undertaking such an assessment in the light thereof within one month.**

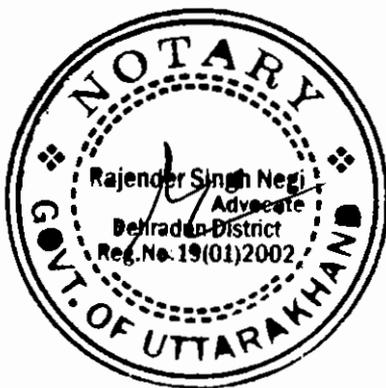
b. Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 28¹ even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places and delay in clearing legacy waste is causing huge damage to environment in monetary terms as noted in para 33 above, pending assessment and recovery of such damage by the concerned State PCB within four months from today, continued failure of every Local Body on the subject



¹ The Chief Secretaries may ensure allocation of funds for processing of legacy waste and its disposal and in their respective next reports, give the progress relating to management of all the legacy waste dumpsites. Remediation work on all other dumpsites may commence from 01.11.2019 and completed preferably within six months and in no case beyond one year. Substantial progress be made within six months. We are conscious that the SWM Rules provide for a maximum period of upto five years for the purpose, however there is no reason why the same should not happen earlier, in view of serious implications on the environment and public health.

of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. Final compensation may be assessed and recovered by the State PCBs/PCCs in the light of Para 33 above within six months from today.

- c. Further, with regard to thematic areas listed above in para 20, steps be ensured by the Chief Secretaries in terms of directions of this Tribunal especially w.r.t. plastic waste, bio-medical waste, construction and demolition waste which are linked with solid waste treatment and disposal. Action may also be ensured by the Chief Secretaries of the States/UTs with respect to remaining thematic areas viz. hazardous waste, e-waste, polluted industrial clusters, reuse of treated water, performance of CETPs/ETPs, groundwater extraction, groundwater recharge, restoration of water bodies, noise pollution and illegal sand mining.
- d. The compensation regime already laid down for failure of the Local Bodies and/or Department of Irrigation and Public Health/In-charge Department to take action for treatment of sewage in terms of observations in Para 36 above will result in liability to pay compensation as already noted above which are reproduced for ready reference:
- i. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies - 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.
 - ii. Commencement of setting up of STPs - 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per



mm

24

STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.

iii. Commissioning of STPs - 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.

e. Compensation in above terms may be deposited with the CPCB for being spent on restoration of environment which may be ensured by the Chief Secretaries of the States/UTs.

f. An 'Environment Monitoring Cell' may be set up in the office of Chief Secretaries of all the States/UTs within one month from today, if not already done for coordination and compliance of above directions which will be the responsibility of the Chief Secretaries of the States/UTs.

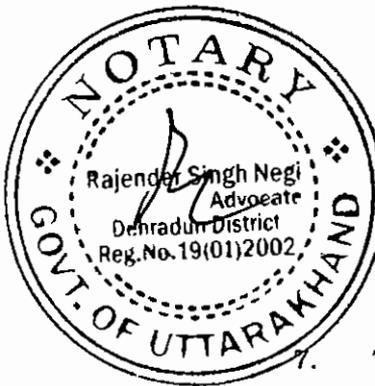
g. Compliance reports in respect of significant environmental issues may be furnished in terms of order dated 07.01.2020 quarterly with a copy to CPCB."

6. Vide order dated 14.12.2020 in O.A. No. 606/2018, Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues, further direction issued is as follows:-

"1 to 8...xxx.....xxx.....xxx"

9. The compensation in terms of earlier order be recovered and credited to a separate account with the Environment Department of the States/UTs to be used for restoration of environment in the concerned States/UTs. The deposit, instead of being made with the CPCB, may now be made to the said account."

7. The order of the Tribunal is binding as a decree and violation is also criminal offence under section 26 of the NGT Act, 2010. It is a matter of regret that in the State of Uttarakhand there is rampant violation of directions of this Tribunal as shown by the report in present



[Handwritten signature]

25

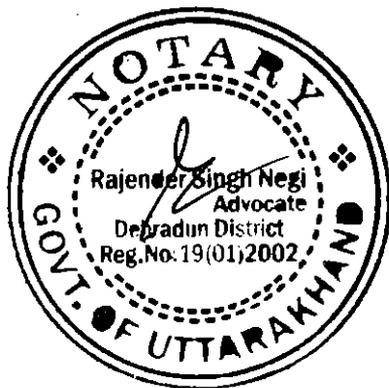
case as well as in EA No. 22/2020 and O.A. No. 168/2019 listed today. This is hardly conducive to the Rule of law and protection of public health.

Accordingly, we direct the Chief Secretary of Uttarakhand to ensure that remedial action is taken, which may include compliance of rules in respect of setting up of waste processing plant and clearing legacy waste site, recovery of compensation and coercive action against erring officers. SPCB may also technically assist the local body and ensure that complete report is filed before next date of hearing.

Let compliance report be filed before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 06.08.2021.

A copy of this order be forwarded to the Chief Secretary, Uttarakhand and State PCB by e-mail for compliance.



Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. Nagin Nanda, EM

April 16, 2021
Original Application No. 144/2019
A

This affidavit is sworn before me by
Shri. *[Signature]*
who is identified by Shri. *[Signature]*
at Dehradun on *[Date]*

ITRUE COPY 4
[Signature]

[Signature]
(Rajender Singh Negi)
Advocate & Notary, Dehradun

No. 1/18/2015-SBM
Government of India
Ministry of Housing & Urban Affairs

26
ANN-2

Nirman Bhawan, New Delhi
Dated: the 15th June 2021

To
The Pay & Accounts Officer (Sectt.),
Ministry of Housing & Urban Affairs,
Nirman Bhawan, New Delhi-110011.

Sub: Release of funds to Govt. of Uttarakhand for remediation of legacy waste under Swachh Bharat Mission during 2021 - 22 - reg.

Sir,

I am directed to convey the sanction of the Competent Authority for release of Rs.48,78,000/- (Rupees Forty Eight Lakhs, Seventy Eight Thousands only) to Govt. of Uttarakhand for remediation of 8 legacy waste dumpsites in 7 towns (Dehradun, Kashipur, Haldwani, Roorkee, Rishikesh, and Kotdwari) under Swachh Bharat Mission (Urban) during 2021-22.

2. The sanction will be regulated in accordance with the provisions of GFR, 2017.

3. The expenditure is debitable to Major Head 3601 - (Grants-in-Aid to State Govts) - 08 - (Centrally Sponsored Schemes) - 101 - (Central Assistance/Share) - 22 - (Swachh Bharat Mission) - 03 - Project Fund - 35 - Grants for creation of Capital Assets under Demand No. 59 for the year 2021-22 of the Ministry of Housing and Urban Affairs.

1. The amount will be credited to the State Government's account in RBI as per procedure laid down by Ministry of Finance, Department of Expenditure vide O.M. No. F-II(45/76/SC) dated 22.02.1977.

In addition to the entire Scheme being governed by the Guidelines of the Swachh Bharat Mission (SBM) which is available at www.mohua.gov.in and following the same while releasing funds to beneficiaries/ULEs, the release of funds for the Individual Household Toilets, Community Toilets, Public Toilets, Urinals and Solid Waste Management will be restricted to and governed by the guidelines given in relevant paragraph of the SBM guidelines.

Entry has been made at Sl. No. 16 in the Grant-in-Aids Register for the year 2021-22.

No U.C. is pending for these project from Govt. of Uttarakhand.

This issues with the approval of Finance Division vide Note # 475 on e-file No.3107430 dated 15.06.2021

Yours faithfully,

(R. S. Jayal)

Deputy Secretary to the Govt. of India
Tel : 23081187

Copy to:-

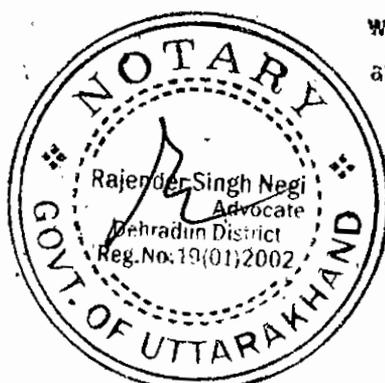
Director General, Audit Central Revenue and Expenditure, Near ITO, AGCR Building, New Delhi-110002.
Principal Accounts Officer, Ministry of Housing & Urban Affairs, Nirman Bhawan, New Delhi.
The Chief Secretary, Govt. of Uttarakhand, Dehradun.
Mission Director, SBM, Urban Development Directorate, Govt. of Uttarakhand, 43/6, Mata Mandir Marg, Dharmapur, Dehradun.
Finance Division, MoHUA
Sanctions File

This affidavit is sworn before me by

Shri. Rajender Singh Negi

who is identified by Shri. Rajender Singh Negi

at Dehradun on 22/06/21



(Rajender Singh Negi)
Deputy Secretary to the Govt. of India
Advocate & Notary, Dehradun

TRNS COPY



शहरी विकास निदेशालय, उत्तराखण्ड।

31/62 राजपुर रोड, देहरादून-248001

Email -sbmurbaninfo@gmail.com, दूरभाष एवं फैक्स- 0135-2742885

ANN.-3

E-mail/Speed Post/By hand

27

पत्रांक-5747 /765/SBM/NGT/884 of 2019/2019-20

देहरादून:दिनांक 12.7.21

सेवा में,

नगर आयुक्त,
नगर निगम कोटद्वार,
उत्तराखण्ड।

विषय: नगर निगम कण्वनगरी, कोटद्वार के ट्रेचिंग ग्राउण्ड में स्थित 21000 घनमीटर अर्थात् 16800 मी0टन लीगेसी वेस्ट को निस्तारित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक शासन के पत्र संख्या-926/IV(3)/2021-12(15 SWM)20 T.C दिनांक 15-06-2021 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें।

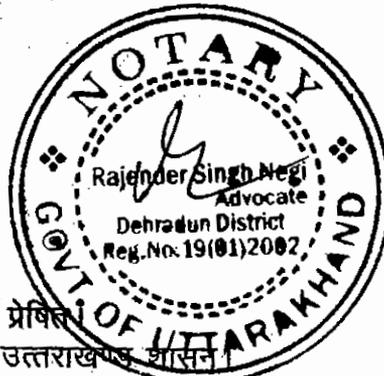
2- उक्त के सम्बन्ध में निदेशालय के पत्र संख्या-303/765/SBM/NGT/884 Of 2019/2019-20 दिनांक 28-05-2021 के द्वारा विषयगत प्रकरण में मा0 एन0जी0टी0 के आदेशों के अनुपालन तथा विशेष परिस्थिति को दृष्टिगत रखते हुये नगर निगम, कण्वनगरी, कोटद्वार के ट्रेचिंग ग्राउण्ड में स्थित 21000 घनमीटर अर्थात् 16800 मी0 टन लीगेसी वेस्ट को निस्तारित किये जाने हेतु कुल अनुमानित रू0 67.005 लाख की धनराशि को 15 वें वित्त आयोग के अन्तर्गत Tied Grant के रूप में प्राप्त धनराशि में से बोर्ड प्रस्ताव में पारित किये बिना व्यय किये जाने की अनुमति प्रदान किये जाने का अनुरोध किया गया है।

3- इस सम्बन्ध में शासन द्वारा अवगत किया गया है कि शासन के कार्यालय ज्ञाप संख्या-1381/IV(3)/2019-1(1 न0नि0)/2019 दिनांक 26 जून, 2019 द्वारा नगर निगमों के पास उपलब्ध (केन्द्रीय वित्त आयोग/राज्य वित्त आयोग/स्वयं की आय) धनराशि में से रू0 1.00 करोड़ से रू0 5.00 करोड़ की लागत के कार्यों की स्वीकृति के प्रस्तावों के परीक्षण हेतु प्रमुख सचिव/सचिव के स्तर पर गठित विभागीय समिति के स्थान पर नगर आयुक्त की अध्यक्षता में 05 सदस्यीय परीक्षण समिति का कतिपय शर्तों के साथ गठन किया गया है।

4- उक्त के सम्बन्ध में शासन द्वारा निर्देशित किया गया है कि शासन के कार्यालय ज्ञाप संख्या-1381/IV(3)/2019-1(1 न0नि0)/2019 दिनांक 26 जून, 2019 (प्रति संलग्न) में उल्लिखित शर्तों के आलोक में नगर निगमों के पास उपलब्ध (केन्द्रीय वित्त आयोग/राज्य वित्त आयोग/स्वयं की आय) धनराशि में से रू0 1.00 करोड़ से रू0 5.00 करोड़ की लागत के कार्यों की स्वीकृति/परीक्षण की कार्यवाही अपने स्तर से संपादित किये जाने का कष्ट करें।

अतः उपरोक्त दृष्टिगत पत्र इस आशय के साथ प्रेषित कि उक्त प्रकरण में शासन द्वारा दिये गये निर्देशों के अनुसार नियमानुसार अग्रतत्तर कार्यवाही करने का कष्ट करें।

संलग्नक-यथोपरि



भवदीय,
[Signature]
(अशोक कुमार/पाण्डेय)
अपर निदेशक।

संख्या एवं दिनांक-तदैव

प्रतिलिपि:- निम्नलिखित को सूचनार्थ प्रेषित।

1- सचिव, शहरी विकास विभाग, उत्तराखण्ड शासन।

2- मा0 महापौर, नगर निगम, कोटद्वार।

This affidavit is sworn before me by

Shri. [Signature]
who is identified by Shri. [Signature] Adv

at Dehradun on... [Signature]

(Rajender Singh Negi)
Advocate & Notary, Dehradun

[Signature]
(अशोक कुमार पाण्डेय)
अपर निदेशक।

TRUE COPY
[Signature]

28 ANNEXURE 4

भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
एकीकृत क्षेत्रीय कार्यालय, देहरादून
25 सुभाष रोड, देहरादून-248001
दूरभाष: 0135-2650809
फैक्स-0135-2653010
ईमेल- moef.ddn@gov.in



GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST &
CLIMATE CHANGE
INTEGRATED REGIONAL OFFICE, DEHRADUN
25 SUBASH ROAD, DEHRADUN-248001
PHONE- 0135-2650809
FAX- 0135-2653010
Email- moef.ddn@gov.in



पत्र सं० 8बी/यू0सी0पी0/09/160/2020/एफ.सी./2576

दिनांक: 31/03/2021

सेवा में,
अपर मुख्य सचिव (वन),
उत्तराखण्ड शासन,
सुभाष रोड, देहरादून।

विषय : जनपद-पौड़ी गढ़वाल में मा० मुख्यमंत्री घोषणा संख्या-558/2015 कोटद्वार नगर क्षेत्र में कूड़ा निस्तारण हेतु 0.998 हे० वन भूमि का गैर वानिकी कार्यों हेतु नगर पालिका परिषद्, कोटद्वार को प्रत्यावर्तन।

सन्दर्भ:- अपर सचिव, उत्तराखण्ड शासन की पत्र संख्या-1811/x-3-20/2(52)/2020 दिनांक 08.12.2020 महोदय,

उपरोक्त विषय पर Online Proposal No FP/UK/Others/15440/2015 एवं अपर सचिव, उत्तराखण्ड शासन के सन्दर्भित पत्र का अवलोकन करने का कष्ट करें, जिसके द्वारा विषयांकित प्रस्ताव पर केन्द्र सरकार से वन (संरक्षण) अधिनियम, 1980 की धारा-2 के तहत स्वीकृति मांगी थी।

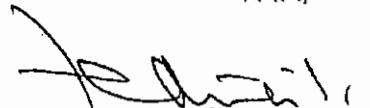
प्रश्नगत प्रकरण में इस कार्यालय द्वारा समय-समय पर अतिरिक्त सूचनाये चाही गयी थी, जिसकी अन्तिम अनुपालना प्रमुख वन संरक्षक एवं नोडल अधिकारी (एफ.सी.ए.), उत्तराखण्ड के समसंख्यक पत्र दिनांक 15.03.2021 द्वारा प्रेषित कर दी गई है। प्रस्ताव पर ध्यानपूर्वक विचार करने के उपरांत केन्द्र सरकार- जनपद-पौड़ी गढ़वाल में मा० मुख्यमंत्री घोषणा संख्या-558/2015 कोटद्वार नगर क्षेत्र में कूड़ा निस्तारण हेतु 0.998 हे० वन भूमि का गैर वानिकी कार्यों हेतु नगर पालिका परिषद्, कोटद्वार को प्रत्यावर्तन किये जाने की सैद्धान्तिक स्वीकृति निम्नलिखित शर्तों पर प्रदान करती है:-

- वन भूमि की विधिक परिस्थिति नहीं बदली जाएगी।
- परियोजना के लिए आवश्यक गैर वन भूमि प्रयोक्ता अभिकरण को सौंपे जाने के बाद ही वन भूमि सौंपी जाएगी।
- प्रतिपूरक वनीकरण:
क) प्रयोक्ता अभिकरण द्वारा प्रतिपूरक वनीकरण के लिए 1996 पौधों का रोपण कार्य किया जाएगा एवं दस वर्षों तक रखरखाव हेतु आवश्यक धनराशि @ CA rate for 1.996 ha area (वर्तमान दरों को समाहित करते हुये यथासंशोधित) जमा की जायेगी। जहां तक व्यावहारिक हो, स्थानीय स्वदेशी प्रजातियों को लगाया जाए तथा प्रजातियों की एकल प्लांटेशन से बचा जाये।
ख) राज्य सरकार पौधारोपण योजना के साथ क्षेत्र का नाम एवं coordinates अंकित करते हुए डिजिटल मानचित्र एवं क्षेत्र का नाम इस कार्यालय में प्रस्तुत करेगी।
- प्रतिपूरक वनीकरण की भूमि पर, यदि आवश्यक हो, तो प्रतिपूरक वनीकरण योजना के अनुसार प्रचलित मजदूरी दरों पर प्रतिपूरक वनीकरण की लागत एवं सर्वेक्षण, सीमांकन और स्तंभन की लागत परियोजना प्राधिकरण द्वारा अग्रिम रूप से वन विभाग के पास जमा की जाएगी। प्रतिपूरक वनीकरण 10 वर्षों तक अनुरक्षित किया जाएगा। इस योजना में भविष्य में निर्धारित कार्यों के लिए प्रत्याशित लागत वृद्धि हेतु उपयुक्त प्रावधान शामिल किए जा सकते हैं।
- शुद्ध वर्तमान मूल्य
(क) इस संबंध में भारत के माननीय सर्वोच्च न्यायालय के WP (C) संख्या: 202/1995 में LA नंबर 556 दिनांक 30.10.2002, 01.08.2003, 28.03.2008, 24.04.2008 एवं 09.05.2008 तथा मंत्रालय द्वारा पत्रांक 5-1/1998-एफ.सी. (Pt. 2) दिनांक 18.09.2003, 5-2/2006-एफ.सी. दिनांक 03.10.2006 एवं 5-3/2007-एफ.सी. दिनांक 05.02.2009 में जारी दिशानिर्देशानुसार राज्य सरकार प्रयोक्ता अभिकरण से इस प्रस्ताव के तहत 0.998 हे० वन क्षेत्र के प्रत्यावर्तन के लिए शुद्ध वर्तमान मूल्य वसूल करेगी।
(ख) विशेषज्ञ समिति से रिपोर्ट प्राप्त होने पर माननीय सर्वोच्च न्यायालय द्वारा प्रत्यावर्तित वन भूमि के शुद्ध वर्तमान मूल्य की अतिरिक्त राशि, यदि कोई हो, जो अंतिम रूप देने के बाद देय हो, को राज्य सरकार द्वारा प्रयोक्ता अभिकरण से वसूला जाएगा। प्रयोक्ता अभिकरण इसका एक शपथपत्र प्रस्तुत करेगा।
- प्रयोक्ता अभिकरण प्रत्यावर्तित वन भूमि में प्रस्ताव के अनुसार किसी भी प्रकार के वृक्ष नहीं काटे जायेंगे।
- परियोजना के तहत प्रयोक्ता अभिकरण से प्राप्त धन केवल ई-पोर्टल (<https://parivesh-nic-in/>) के माध्यम से क्षतिपूरक वनीकरण कोष प्रबंधन और योजना प्राधिकरण फंड में स्थानांतरित/ जमा किए जाएंगे।

Murugan

8. गाईडलाईन्स में दिए गए दिशानिर्देशों के पैरा 11.2 के अनुसार राज्य सरकार विधिवत् स्वीकृति से पूर्व वृक्षों के कटान अथवा कार्य प्रारंभ करने के लिए पारित किये गये आदेश की प्रति इस कार्यालय को प्रेषित करेगी। साथ ही राज्य सरकार इसकी कड़ाई से निगरानी करेगी और यह सुनिश्चित करेगी कि इस तरह की अनुमति जारी करने की दिनांक से एक वर्ष की समाप्ति तक आदेश में उल्लेखित कार्य के अलावा कोई और गतिविधि नहीं की जाएगी।
9. एफआरए, 2006 का पूर्ण अनुपालन संबंधित जिला कलेक्टर से निर्धारित प्रमाण पत्र के माध्यम से सुनिश्चित किया जाएगा।
10. प्रयोक्ता अभिकरण आईआरसी मानदंडों के अनुसार सड़क के दोनों किनारों पर पौधों की संख्या बढ़ाएगा।
11. संरक्षित क्षेत्रों / वन क्षेत्रों में निश्चित दूरी पर सड़क के साथ गति विनियमन साइनेज लगाए जाएंगे।
12. पर्यावरण (संरक्षण) अधिनियम, 1986 के प्रावधानों के अनुसार, उपयोगकर्ता अभिकरण पर्यावरणीय स्वीकृति यदि लागू हो प्राप्त करेगा।
13. केंद्र सरकार की पूर्वानुमति के बिना प्रस्ताव का ले-आउट प्लान नहीं बदला जाएगा।
14. वन भूमि एवं आस-पास की भूमि पर कोई भी श्रमिक शिविर स्थापित नहीं किया जाएगा।
15. प्रयोक्ता अभिकरण द्वारा मजदूरों को राज्तीय वन विभाग अथवा वन विकास निगम अथवा वैकल्पिक ईंधन के किसी अन्य कानूनी स्रोत से पर्याप्त लकड़ी, विशेषतः वैकल्पिक ईंधन दिया जाएगा।
16. संबंधित प्रभागीय वनाधिकारी के निर्देशानुसार, प्रत्यावर्तित वन भूमि की सीमा को परियोजना लागत पर भूमि पर आर.सी.सी. पिलर्स द्वारा सीमांकन किया जाएगा।
17. परियोजना कार्य के निष्पादन के लिए निर्माण सामग्री के परिवहन के लिए वन क्षेत्र के अंदर कोई अतिरिक्त या नया मार्ग नहीं बनाया जाएगा।
18. वन भूमि का उपयोग परियोजना के प्रस्ताव में विनिर्दिष्ट प्रयोजनों के अतिरिक्त अन्य किसी प्रयोजन हेतु नहीं किया जाएगा।
19. केंद्र सरकार की पूर्वानुमति के बिना प्रत्यावर्तन हेतु प्रस्तावित वन भूमि किसी भी परिस्थिति में किसी भी अन्य एजेंसियों, विभाग अथवा व्यक्ति को हस्तांतरित नहीं की जाएगी।
20. इनमें से किसी भी शर्त का उल्लंघन वन (संरक्षण) अधिनियम, 1980 का उल्लंघन होगा एवं पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय के दिशानिर्देश फाइल संख्या 11-42/2017-FC दिनांक 29.01.2018 के अनुसार उस पर कार्रवाई होगी।
21. पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय द्वारा वन एवं वन्यजीवों के संरक्षण व विकास के हित में समय-समय पर निर्धारित शर्तें लागू होंगी।
22. प्रयोक्ता अभिकरण पूर्वविर्दिष्ट स्थलों पर इस प्रकार मलवे का निस्तारण करेगा कि वह अनावश्यक रूप से तथ सीमा से नीचे न गिरे। राज्य के वन विभाग के पर्यवेक्षण में तथा परियोजना की लागत पर, प्रयोक्ता अभिकरण द्वारा उपयुक्त प्रजातियों के पौधे लगाकर मलवा निस्तारण क्षेत्र को स्थिर एवं पुनर्जीवित करने का कार्य किया जाएगा। मलवे को यथा स्थान रखने हेतु दीवारें बनाई जाएंगी। निस्तारण स्थलों को राज्य के वन विभाग को सौंपने से पूर्व, इनका स्थिरीकरण एवं सुधार कार्य योजनानुसार समयबद्ध तरीके से पूरा किया जाएगा। मलवा निस्तारण क्षेत्र में वृक्षों की कटाई की अनुमति नहीं होगी।
23. यदि कोई अन्य सम्बन्धित अधिनियम/अनुच्छेद/नियम/न्यायालय आदेश/अनुदेश आदि इस प्रस्ताव पर लागू होते हैं तो उनके अधीन जरूरी अनुमति लेना राज्य सरकार/प्रयोक्त एजेंसी की जिम्मेवारी होगी।
24. अनुपालना रिपोर्ट ई-पोर्टल (<https://parivesh.nic.in/>) पर अपलोड की जाएगी।

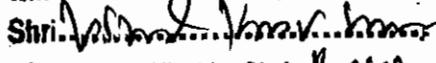
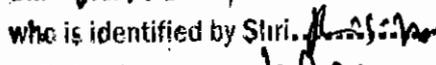
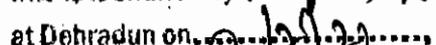
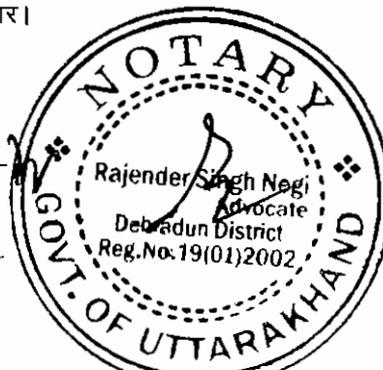
भवदीय,


(टी० सी० नौटियाल)
उप महानिरीक्षक, वन (के०)

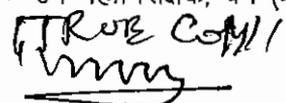
प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:

1. अपर वन महानिदेशक (एफ०सी०), पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, इन्दिरा पर्यावरण भवन, जोरबाग रोड, अलीगंज, नई दिल्ली।
2. प्रमुख वन संरक्षक एवं नोडल अधिकारी, वन संरक्षण, इन्दिरा नगर फारेस्ट कालोनी, देहरादून, उत्तराखण्ड।
3. प्रभागीय वनाधिकारी, लेन्सडौन वन प्रभाग, कोटद्वार।
4. आदेश पत्रावली।

This affidavit is sworn before me by

Shri. who is identified by Shri. at Dehradun on (Rajender Singh Negi)
Advocate & Notary, Dehradun

(टी० सी० नौटियाल)
उप महानिरीक्षक, वन (के०)


T. S. Nautiyal



मुख्य सचिव

30
ANN-5

समयबद्ध / मा0एन0जी0टी0 प्रकरण

संख्या: 1315 / नि.स.-मु.स. / 2021-ओ.ए. 144 / 2019

दिनांक: 29 जून, 2021

अपर मुख्य सचिव,
वन एवं पर्यावरण,
उत्तराखण्ड शासन।

विषय: जनपद पौड़ी गढ़वाल में "मा0 मुख्यमंत्री घोषणा संख्या-558/2015 कोटद्वार नगर क्षेत्र में कूड़ा निस्तारण हेतु 0.998 है0 वन भूमि का गैर वानिकी कार्यों हेतु नगर पालिका परिषद, कोटद्वार को प्रत्यावर्तन किया जायेगा" के सम्बन्ध में।

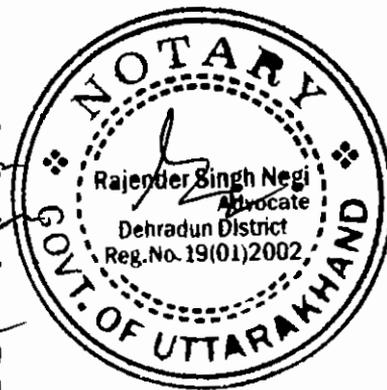
कृपया उपर्युक्त विषयक नगर आयुक्त, नगर निगम, कण्वनगरी, कोटद्वार (पौड़ी गढ़वाल) के प्रभागीय वनाधिकारी, वन प्रभाग लैन्सडौन, कोटद्वार को सम्बोधित एवं शासन को पृष्ठांकित पत्र संख्या 430/मा0मुख्यमंत्री0 घोष0/2021-22 दिनांक 17 जून, 2021 का संदर्भ ग्रहण करने का कष्ट करें, जो कि नगर पालिका परिषद, कोटद्वार को कूड़ा निस्तारण हेतु 0.998 है0 वन भूमि गैर वानिकी कार्यों हेतु उपलब्ध कराये जाने के सम्बन्ध में है।

2- उपरोक्त संदर्भित पत्र दिनांक 17 जून, 2021 की प्रति संलग्न कर इस आशय के साथ प्रेषित की जा रही है कि कृपया प्रश्नगत प्रकरण के समयबद्ध निस्तारण हेतु तत्काल आवश्यक कार्यवाही कराने का कष्ट करें एवं कृत कार्यवाही से अधोहस्ताक्षरकर्ता को भी अवगत करायें।

संलग्नक: यथोपरि

This affidavit is sworn before me by
Shri. Rajender Singh Negi
who is identified by Shri. Rajender Singh Negi
at Dehradun on 29/06/21

(Rajender Singh Negi)
Advocate & Notary, Dehradun



Anuraksh
29/06/21
(ओम प्रकाश)
मुख्य सचिव।

उत्तराखण्ड शासन, 4 सुभाष मार्ग, देहरादून, दूरभाष : (0135) 2712100, 2712200 फैक्स : 2712500
E-Mail : cs-uttarakhand@nic.in , chiefsecyuk@gmail.com

True Copy
Wing

31

ANN-6

कार्यालय—अपर प्रमुख वन संरक्षक एवं नोडल अधिकारी, वन संरक्षण,
इन्दिरानगर फॉरेस्ट कालोनी, उत्तराखण्ड, देहरादून।

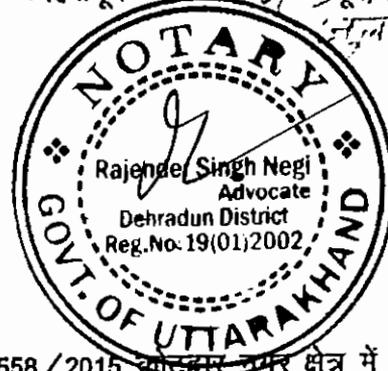
E-mail: nodalofficerddn@gmail.com

Phone/ Fax: 0135-2767611

पत्रांक— 01 /FP/UK/Others/15440/2015 :देहरादून: दिनांक: 01 जून, 2021

सेवा में,

अपर प्रमुख वन संरक्षक,
भारत सरकार,
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
एकीकृत क्षेत्रीय कार्यालय,
25 सुभाष रोड़, देहरादून।



विषय:— जनपद पौड़ी गढ़वाल में मा0 मुख्यमंत्री घोषणा संख्या-558/2015 कोटद्वार नगर क्षेत्र में कूड़ा निस्तारण हेतु 0.998 हे0 वन भूमि का गैर वानिकी कार्यों हेतु नगर पालिका परिषद, कोटद्वार को प्रत्यावर्तन।

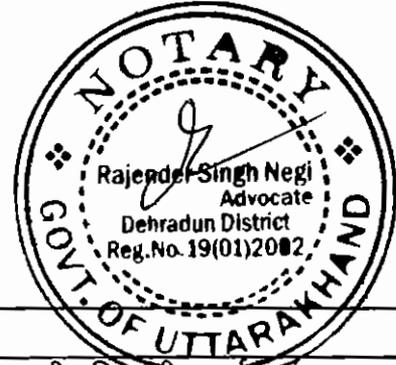
संदर्भ:— भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, एकीकृत क्षेत्रीय कार्यालय (उत्तर-मध्य क्षेत्र), देहरादून का पत्रांक-08बी/यू0सी0पी0/09/160/2020/एफ0सी0/2576, दिनांक:-31.03.2021

महोदय,

भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, क्षेत्रीय कार्यालय, देहरादून के उपर्युक्त विषयक सन्दर्भित पत्र का संज्ञान लेने का कष्ट करें, जिससे भारत सरकार द्वारा विषयांकित प्रकरण में कतिपय शर्तों के तहत सैद्धान्तिक स्वीकृति निर्गत की गई है। सैद्धान्तिक स्वीकृति में अधिरोपित शर्तों की अनुपालन आख्या प्रभागीय वनाधिकारी, लैन्सडौन वन प्रभाग, कोटद्वार के पत्रांक 4454/12-1 दिनांक 24.06.2021 (प्रति संलग्न) के द्वारा इस कार्यालय को उपलब्ध करायी गई सूचना निम्न प्रकार प्रेषित है:-

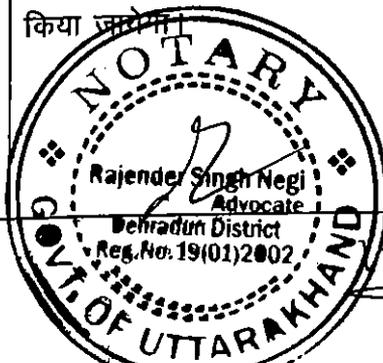
क्र. सं0	अधिरोपित शर्त	सैद्धान्तिक स्वीकृति की अनुपालन आख्या
1	वन भूमि की विधिक परिस्थिति नहीं बदली जाएगी।	प्रयोक्ता अभिकरण द्वारा उक्त शर्त का अनुपालन किया जायेगा।
2	परियोजना के लिए आवश्यक गैर वन भूमि प्रयोक्ता अभिकरण को सौंपे जाने के बाद ही वन भूमि सौंपी जाएगी।	प्रयोक्ता अभिकरण द्वारा उक्त शर्त का अनुपालन किया जायेगा।
3	प्रतिपूरक वनीकरण :	(क) इस शर्त के अनुपालन में प्रयोक्ता अभिकरण द्वारा 1.996 हे0 क्षतिपूरक वृक्षारोपण हेतु 1996 पौधों का वित्तीय वर्ष 2020-21 के अनुसार निर्धारित दर रू0 1100 रू0/पौध के अनुसार धनराशि रू0 21,95,600.00 की धनराशि चालान के माध्यम से कैम्पा कोप, नई दिल्ली के खाते में जगा की जा चुकी है।
	(क) प्रयोक्ता अभिकरण द्वारा प्रतिपूरक वनीकरण के लिये 1996 पौधों का रोपण कार्य किया जायेगा एवं दस वर्षों तक रखरखाव हेतु आवश्यक धनराशि @ CA rate for 1.996 ha area (वर्तमान दरों को समाहित करते हुये यथारांशोधित) जगा की जायेगी। जहां तक व्यावहारिक हो, स्थानीय स्वदेशी प्रजातियों को लगया जाए तथा प्रजातियों की एकल प्लांटेशन से बचा जायें।	
	(ख) राज्य सरकार पौधारोपण के साथ क्षेत्र का नाम एवं coordinates अंकित करते हुये डिजिटल मानचित्र एवं क्षेत्र का नाम इस कार्यालय में प्रस्तुत करेगी।	(ख) उक्त शर्त के अनुपालन में प्रयोक्ता एजेन्सी द्वारा प्रतिपूरक वनीकरण हेतु चयनित क्षेत्र के डिजिटल मानचित्र पृथक से प्रेषित कर दिये जायेंगे।

4	<p>प्रतिपूरक वनीकरण की भूमि पर यतिआवश्यक हो, तो प्रतिपूरक वनीकरण योजना के अनुसार प्रचलित मजूरी दरों पर प्रतिपूरक वनीकरण की लागत एवं सर्वेक्षण, सीमांकन और स्तंभन की लागत परियोजना प्राधिकरण द्वारा अग्रिम रूप से वन विभाग के पास जमा की जायेगा। प्रतिपूरक वनीकरण 10 वर्षों तक अनुरक्षित किया जायेगा। इस योजना में भविष्य में निर्धारित कर्यों के लिये प्रत्याशित लागत वृद्धि हेतु उपयुक्त प्रावधान शामिल किये जा सकते हैं।</p>	<p>प्रभागीय वनाधिकारी द्वारा उक्त शर्त का अनुपालन किया जायेगा।</p>
5	<p>शुद्ध वर्तमान मूल्य</p>	<p>प्रमाणित</p>
	<p>(क) इस सम्बन्ध में भारत के माननीय सर्वोच्च न्यायालय के WP(C) संख्या-202/1995 में IA नम्बर 556 दिनांक 30.10.2002, 01.08.2003, 28.03.2008, 24.04.2008 एवं 09.05.2008 तथा मंत्रालय द्वारा पत्रांक-5-1/1998- एफ0सी0 (pt.2) दिनांक 18.09.2003, 5-2/2006-एफ0 सी0 दिनांक 03.10.2006 एवं 5-3/2007- एफ0सी0 दिनांक 05.02.2009 में जारी दिशा-निर्देशानुसार राज्य सरकार प्रयोक्ता अभिकरण से इस प्रस्ताव के तहत 0.998 हे0 वन क्षेत्र के प्रत्यावर्तन के लिए शुद्ध वर्तमान मूल्य वसूल करेगी।</p>	<p>सैद्धान्तिक स्वीकृति की शर्त संख्या 05(क) के अनुपालन में एन0पी0वी0 की देय धनराशि रू0 6,24,748.00 ऑनलाईन चालान के माध्यम से तदर्थ कैम्पा कोष में जमा की जा चुकी है। (संलग्नक-1)</p>
	<p>(ख) विशेषज्ञ समिति से रिपोर्ट प्राप्त होने पर माननीय सर्वोच्च न्यायालय द्वारा प्रत्यावर्तित वन भूमि के शुद्ध वर्तमान मूल्य की अतिरिक्त राशि, यदि कोई हो, जो अन्तिम रूप देने के बाद देय हो, को राज्य सरकार द्वारा प्रयोक्ता अभिकरण से वसूला जाएगा। प्रयोक्ता अभिकरण इसका एक शपथ-पत्र प्रस्तुत करेगा।</p>	<p>सैद्धान्तिक स्वीकृति की शर्त संख्या 05 (ख) के अनुपालन में एन0पी0बी0 की वर्तमान दरों में यदि वृद्धि की जाती है बढी हुयी एन0पी0वी0 की धनराशि जमा किये जाने सम्बन्धी बचनबद्धता प्रमाण पत्र संलग्न है। (संलग्नक-2)</p>
6	<p>प्रयोक्ता अभिकरण प्रत्यावर्तित वन भूमि में प्रस्ताव के अनुसार किसी भी प्रकार के वृक्ष नहीं काटे जायेंगे।</p>	<p>सैद्धान्तिक स्वीकृति की शर्त संख्या 06 के अनुपालन में पेड़ों की कटाई हेतु कम से कम वृक्षों का कटान पातन किया जाएगा उक्त मार्ग के संरक्षण में पेड़ों की कटाई की लागत की धनराशि पृथक से वन विभाग के पास जमा कर दी जायेगी।</p>
7	<p>परियोजना के तहत प्रयोक्ता एजेन्सी से प्राप्त वन केवल ई-पोर्टल (http://parivesh.nic.in) के माध्यम से क्षतिपूरक वनीकरण कोष प्रबन्धन और योजना प्राधिकरण फंड में स्थानतरित/जमा किया जाएगा।</p>	<p>परियोजना के तहत प्रयोक्ता अभिकरण से प्राप्त धनराशि केवल ई-पोर्टल (https://parivesh-nic-in) द्वारा चालान तैयार कर रू0 28,20,348.00 मात्र की धनराशि वन विभाग के पक्ष में RTGS के माध्यम से तदर्थ कैम्पा कोष के खाता संख्या-1508919915440563 यूनियन बैंक, लोधी रोड़ नई दिल्ली के खाते में जमा की जा चुकी है।</p>
8	<p>एफ0आरए, 2006 का पूर्ण अनुपालन सम्बन्धित जिला कलेक्टर से निर्धारित प्रमाण पत्र के माध्यम से सुनिश्चित किया जाएगा।</p>	<p>प्रयोक्ता अभिकरण द्वारा उक्त शर्त के अनुपालन में एफ0आर0ए0 2006 से सम्बन्धित अभिलेखों की छायाप्रति संलग्न कर प्रेषित की जा रही है। (संलग्नक-3)</p>



Handwritten signature

9	प्रयोक्ता अभिकरण आईआरसी मानदंडों के अनुसार सड़क के दोनों किनारों एवं उसके बीचों बीच पौधों की संख्या बढ़ाएगा।	प्रयोक्ता अभिकरण द्वारा उक्त शर्त का अनुपालन किया जायेगा। प्रमाण-पत्र संलग्न है। (संलग्नक-4)
12	संरक्षित क्षेत्रों/वन क्षेत्रों में निश्चित दूरी पर सड़क के साथ गति विनियमन साईनेज लगाए जाएंगे।	प्रयोक्ता अभिकरण द्वारा उक्त शर्त का अनुपालन किया जायेगा।
13	पर्यावरण (संरक्षण) अधिनियम, 1986 के प्रावधानों के अनुसार, उपयोगकर्ता अभिकरण पर्यावरणीय स्वीकृति प्राप्त करेगा।	प्रयोक्ता अभिकरण द्वारा उक्त शर्त का अनुपालन किया जायेगा
14	केंद्र सरकार की पूर्वानुमति के बिना प्रस्ताव का ले-आउट प्लान नहीं बदला जाएगा।	प्रयोक्ता अभिकरण द्वारा उक्त शर्त का अनुपालन किया जायेगा।
15	वन भूमि पर कोई भी श्रमिक शिविर स्थापित नहीं किया जाएगा।	प्रयोक्ता अभिकरण द्वारा उक्त शर्त का अनुपालन किया जायेगा।
16	प्रयोक्ता अभिकरण द्वार मजदूरों को राजीय वन विभाग अथवा वन विकास निगम अथवा वैकल्पिक ईंधन के किसी अन्य कानूनी श्रोत से पर्याप्त लकड़ी, विशेषतः वैकल्पिक ईंधन दिया जाएगा।	प्रयोक्ता अभिकरण द्वारा उक्त शर्त का अनुपालन किया जायेगा।
17	सम्बन्धित प्रभागीय वनाधिकारी की निर्देशानुसार, प्रत्यावर्तित वन भूमि की सीमा को परियोजना लागत पर भूमि पर आर0सी0सी0 पिलर्स द्वारा सीमांकन किया जाएगा।	प्रयोक्ता अभिकरण द्वारा उक्त शर्त का अनुपालन किये जाने का प्रमाण-पत्र संलग्न कर प्रेषित किया गया है। (संलग्नक-5)
18	परियोजना कार्य के निष्पादन के लिए निर्माण सामग्री के परिवहल के लिए वन क्षेत्र के अन्दर कोई अतिरिक्त या नया मार्ग नहीं बनाया जाएगा।	प्रयोक्ता अभिकरण द्वारा उक्त शर्त का अनुपालन किया जायेगा।
19	वन भूमि का उपयोग परियोजना के प्रस्ताव में विनिर्दिष्ट प्रयोजनों के अतिरिक्त अन्य किसी प्रयोजन हेतु नहीं किया जाएगा।	प्रयोक्ता अभिकरण द्वारा उक्त शर्त का अनुपालन किया जायेगा।
20	केंद्र सरकार की पूर्वानुमति के बिना प्रत्यावर्तन हेतु प्रस्तावित वन भूमि किसी भी परिस्थिति में किसी भी अन्य एजेसियों, विभाग अथवा व्यक्तिको हस्तान्तरित नहीं की जायेगी।	प्रयोक्ता अभिकरण द्वारा उक्त शर्त का अनुपालन किया जायेगा।
21	इनमें से किसी भी शर्त का उल्लंघन वन (संरक्षण) अधिनियम, 1980 का उल्लंघन होगा एवं पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय के दिशानिर्देश फाईल संख्या 11-42/2017-एफ0सी0 दिनांक 29.01.2018 के अनुसार उस पर कार्रवाई होगी।	प्रयोक्ता अभिकरण द्वारा उक्त शर्त का अनुपालन किया जायेगा।
22	पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय द्वारा वन एवं वन्यजीवों के संरक्षण व विकास के हित में समय-समय पर निर्धारित शर्तें लागू होंगी।	प्रयोक्ता अभिकरण द्वारा उक्त शर्त का अनुपालन किया जायेगा।
23	प्रयोक्ता अभिकरण पूर्वविर्दिष्ट स्थलों पर इस प्रकार मलबे का निस्तारण करेगा कि वह अनावश्यक रूप से तय सीमा से नीचे न गिरे। राज्य के वन विभाग के पर्यवेक्षण में तथा परियोजना की लागत पर, प्रयोक्ता अभिकरण द्वारा उपयुक्त प्रजातियों के पौधे लगाकर मलवा निस्तारण क्षेत्र को स्थिर एवं पुनर्जीवित करने	प्रयोक्ता अभिकरण द्वारा उक्त शर्त का अनुपालन किया जायेगा।



	का कार्य किया जाएगा। मलवे को यथा स्थान रखने हेतु दीवारें बनाई जाएंगी। निस्तारण स्थलों को राज्य के वन विभाग को सौंपने से पूर्व, इनका स्थिरीकरण एवं सुधार कार्य योजनानुसार समयबद्ध तरीके से पूरा किया जाएगा। मलवा निस्तारण क्षेत्र में वृक्षों की कटाई की अनुमति नहीं होगी।	
24	यदि कोई सम्बन्धित अधिनियम/अनुच्छेद/नियम/न्यायालयी/आदेश/अनुदेश आदि इस प्रस्ताव पर लागू होते हैं तो उनके अधीन जरूरी अनुमति लेना राज्य सरकार/प्रयोक्ता एजेन्सी की जिम्मेदारी होगी।	प्रयोक्ता अभिकरण द्वारा उक्त शर्त का अनुपालन किया जायेगा।
25	अनुपालन रिपोर्ट ई-पोर्टल (http://parivesh.nic.in) पर अपलोड की जाएगी।	प्रयोक्ता अभिकरण द्वारा अनुपालन आख्या ई-पोर्टल (http://parivesh.nic.in) पर अपलोड कर दी गयी है।

अतः अनुरोध है कि प्रकरण की सामरिक महत्ता को दृष्टिगत रखते हुये विपयांकित प्रकरण पर विधिवत स्वीकृति/शासनादेश निर्गत किये जाने पर विचार करने का कष्ट करें।

संलग्नक-यथोपरि।

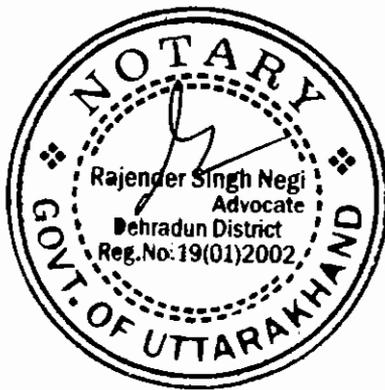
भवदीय,

(डा० कपिल जोशी)
अपर प्रमुख/वन संरक्षक
एवं नोडल अधिकारी, वन संरक्षण,
उत्तराखण्ड, देहरादून।

संख्या- /FP/UK/ROAD/15440/2015 दिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. प्रभागीय वनाधिकारी, लैन्सडौन वन प्रभाग, कोटद्वार।
2. नगर आयुक्त, नगर निगम, कोटद्वार।



(डा० कपिल जोशी)
अपर प्रमुख वन संरक्षक
एवं नोडल अधिकारी, वन संरक्षण,
उत्तराखण्ड, देहरादून।

This affidavit is sworn before me एवं
Shri. *[Signature]*
who is identified by Shri. *[Signature]*
at Dehradun on. *[Date]*

(Rajender Singh Negi)
Advocate & Notary, Dehradun

35
22.7.21

35
ANN-7

संख्या-119/IV-3/2021-12 (15 SWM)20 TC

प्रेषक,
शैलेश बगौली,
सचिव,
उत्तराखण्ड शासन।

सेवा में,
निदेशक,
शहरी विकास निदेशालय,
उत्तराखण्ड।

शहरी विकास अनुभाग-3

देहरादून: दिनांक 27 जुलाई, 2021

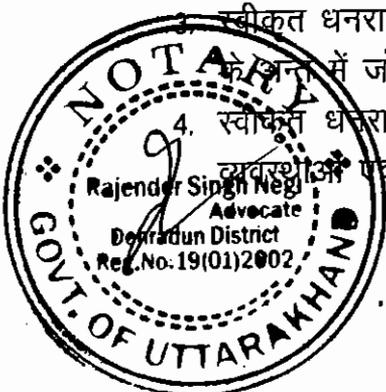
विषय:-वित्तीय वर्ष 2021-22 में नगर निगम, कोटद्वार की ठोस अपशिष्ट प्रबन्धन परियोजना हेतु संस्तुत कुल राज्यांश की 50 प्रतिशत धनराशि रू0 445.23 लाख प्रथम किश्त के रूप में राज्य आकस्मिकता निधि से आहरण की स्वीकृति के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अपने पत्र संख्या-198/748/SBM/SWM/NGT/2019-20, दिनांक 04 मई, 2021 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा0 एन0जी0टी0, नई दिल्ली में योजित मूल आवेदन संख्या-884/2019, कार्यकारी आ0सं0-22/2020 तथा 144/2019 अरविन्द बनियाल बनाम उत्तराखण्ड राज्य व अन्य, ओ0ए0 नं0 168/2019 के अन्तर्गत मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 16.04.2021 के क्रम में नगर निगम, कोटद्वार की ठोस अपशिष्ट प्रबन्धन परियोजना के क्रियान्वयन हेतु डी0पी0आर0 लागत रू0 1369.95 लाख के सापेक्ष राज्यांश 65 प्रतिशत अर्थात् कुल रू0 890.47 लाख अवस्थापना विकास निधि/पंचम राज्य वित्त आयोग की संस्तुतियों के क्रम में अवमुक्त किये जाने का अनुरोध किया गया है।

2- अवगत कराना है कि शहरी विकास विभाग में अवस्थापना विकास निधि/पंचम राज्य वित्त आयोग में उक्त परियोजना हेतु स्पष्ट बजट प्राविधान उपलब्ध न होने के कारण अधोहस्ताक्षरी को यह कहने का निदेश हुआ है कि नगर निगम, कोटद्वार की ठोस अपशिष्ट प्रबन्धन परियोजना हेतु अलॉटमेंट आई0डी0-S2107PAC0003 दिनांक 27-JUL-2021 के अनुसार परियोजना हेतु संस्तुत कुल राज्यांश रू0 890.47 लाख के सापेक्ष प्रथम किश्त के रूप में 50 प्रतिशत धनराशि रू0 445.23 लाख (रूपये चार करोड़ पैंतालीस लाख तेईस हजार मात्र) 'राज्य आकस्मिकता निधि' से आहरण कर निम्नलिखित शर्तों/प्रतिबन्धों के अधीन आपके निवर्तन में रखते हुये व्यय किये जाने की श्री राज्यपाल सहर्ष स्वीकृति प्रदान करते हैं :-

1. कार्य के संबंध में ठोस अपशिष्ट प्रबन्धन परियोजना की गाईडलाईन का अनुपालन किया जायेगा।
2. वित्त विभाग के शासनादेश संख्या-423/9(150)2019/XXVII(1)/2021, दिनांक 31 मार्च, 2021 में उल्लिखित शर्तों/प्रतिबन्धों का अनुपालन सुनिश्चित किया जायेगा।
3. स्वीकृत धनराशि के सापेक्ष आहरण वास्तविक आवश्यकतानुसार किया जाएगा और वित्तीय वर्ष 2021-22 में जो धनराशि शेष रह जाएगी उसे समर्पित कर दिया जाएगा।
4. स्वीकृत धनराशि व्यय करते समय वित्तीय हस्तपुस्तिका के खण्ड-5 भाग-1 में उल्लिखित शर्तों/प्रतिबन्धों एवं शासन द्वारा समय-समय पर निर्गत आदेशों का पूर्ण पालन सुनिश्चित किया जायेगा।



.....2
[Signature]

(2)

36

जायेगा।

5. स्वीकृत धनराशि का व्यय अन्य मदों में कदापि नहीं किया जायेगा।
6. स्वीकृत धनराशि का उपयोगिता प्रमाण पत्र यथासमय उपलब्ध कराया जायेगा।
7. इस धनराशि की प्रतिपूर्ति यथासमय अविलम्ब नई मांग/अनुपुरक मांग के माध्यम से सुनिश्चित करा ली जायेगी।
8. इस सम्बन्ध में होने वाला व्यय प्रथमतः 8000-आकस्मिकता निधि-राज्य आकस्मिकता निधि 00-201-समेकित निधि को विनियोजित तथा अन्ततः अनुदान संख्या-13 के अन्तर्गत लेखाशीर्षक-4217-शहरी विकास पर पूंजीगत परिव्यय-03-छोटे तथा मध्यम श्रेणी के नगरों का समेकित विकास-051-निर्माण-95-केन्द्रीय योजनाओं में राज्य का अंश-9504-स्वच्छ भारत मिशन (10% राज्यांश)-53-वृहद निर्माण मद के नामें डाला जायेगा।
9. यह आदेश वित्त विभाग के अशा0सं0-374/XXVII(2)/2021, दिनांक 20 जुलाई, 2021 में प्रदत्त उनकी सहमति से निर्गत किये जा रहे हैं।

संलग्नक : यथोपरि।

भवदीय,
(शैलेश बगौली)
सचिव।

संख्या- /XXVII(1)/रा0आ0नि0/2021, दिनांक जुलाई, 2021।

प्रतिलिपि- महालेखाकार, (लेखा एवं हकदारी), उत्तराखण्ड, कौलागढ़ रोड़, देहरादून को एक अतिरिक्त प्रति सहित सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(भूपेश चन्द्र तिवारी)
अपर सचिव, वित्त।

संख्या-119/ (1)/IV-3/2021-12 (15 SWM)20 TC, तददिनांक :-

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. महालेखाकार, लेखा एवं हकदारी, कौलागढ़ रोड़, देहरादून।
2. वित्त नियंत्रक, शहरी विकास निदेशालय, उत्तराखण्ड।
3. वित्त (व्यय-नियंत्रण) अनुभाग-01/02, उत्तराखण्ड शासन।
4. निदेशक, एन0आई0सी0, सचिवालय परिसर, देहरादून।
5. गार्ड फाईल।

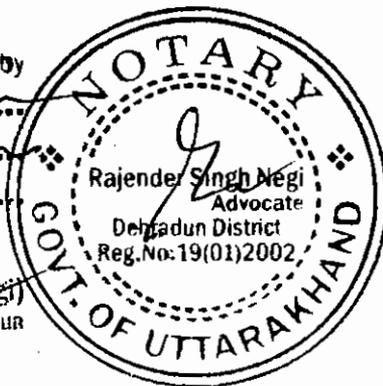
This affidavit is sworn before me by

Shri. Rajender Singh Negi

who is identified by Shri. Rajender Singh Negi

at Dehradun on 22/07/21

(Rajender Singh Negi)
Advocate & Notary, Dehradun



आज्ञा से,
mun
22/07/21
(विनोद कुमार सुमन)
सचिव (प्रभारी)।

mun

आवंटन पत्र संख्या -
अनुदान संख्या-PAC

आवंटन आई डी-S2107PAC0003
आवंटन पत्र दिनांक-27-JUL-2021

लेखा शीर्षक

8000-आकस्मिकता निधि
201-समेकित निधि से विनियोग
00--

00---
00-CONTINGENCY FUND

Voted

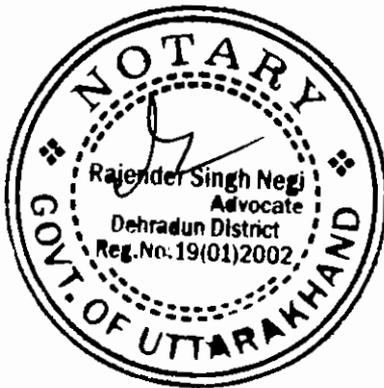
4	2	1	7	0	3	0	5	1	9	5	0	4
---	---	---	---	---	---	---	---	---	---	---	---	---

8	0	0	0	0	0	2	0	1	0	0	0	0
---	---	---	---	---	---	---	---	---	---	---	---	---

मानक मद का नाम	पूर्व में जारी	वर्तमान में जारी	अब तक का व्यय	योग
53-वृहद निर्माण	0	44523000	0	44523000
योग	0	44523000	0	44523000

Total Current Allotment To HOD In Above Schemes-Rs.4,45,23,000 (Rupees Four Crores Forty Five Lacs Twenty Three Thousand Only)

Approval Status : APPROVED BY OFFICER



4 TROB COPY //

This affidavit is sworn before me by
Shri. Rajender Singh Negi
who is identified by Shri. Rajender Singh Negi
at Dehradun on 27/7/2021

(Signature)
Notary, Dehradun

38

ANN-8

(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS
New Delhi 14th September, 2006
Notification

S.O. 1533(E). - Whereas, a draft notification under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be

II, III (i), (ii), IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC Reg. No. 1901/2002 of the Ministry of Environment and Forests, S.O. 1533(E) dated 14.09.2006



[Handwritten signature]

undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

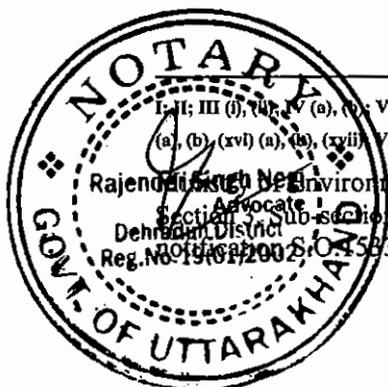
Includes the territorial waters

2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.



I, II; III (i), IV (a), V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii) (a), (b); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 and the sworn before me by Shri... who is identified by Shri... at Dehradun on...

[Handwritten signature]

(Rajender Singh Negi)
Advocate & Notary, Dehradun

40

ANN-9

॥ कार्यालय :-नगर निगम कण्वनगरी कोटद्वार पौडी गढवाल॥

पत्रांक:- 710 / ट्रेडिंग ग्रा0 / सै0स्वी0प्राप्त / 2021-22

दिनांक:- 28.7.2021

कार्य आदेश

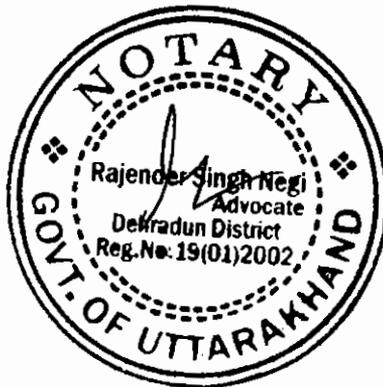
श्री हरिमोहन शुक्ला
कंसलटेन्ट ग्रोपीन पी0एम0सी0 सर्विसेज
देहरादून उत्तराखण्ड।

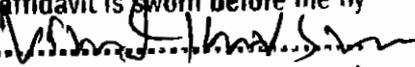
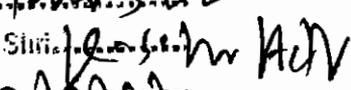
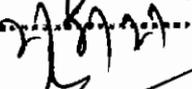
विषय:- ट्रेडिंग ग्राउण्ड हेतु नगर निगम कण्वनगरी, कोटद्वार के नाम हस्तानान्तरित (सै0स्वी0 प्राप्त) 0.998 है0 वन भूमि का EIA, EC तथा CTE कार्य प्रारम्भ करने के सम्बन्ध में।

विषय के आलोक में आपको अवगत कराना है कि नगर निगम कण्वनगरी कोटद्वार के एम0एस0डब्ल्यू0 (MSW) प्रोसेसिंग फैसिलिटी (processing faicility) के लिए नगर निगम कोटद्वार को हस्तानान्तरित वन भूमि का E.I.A, EC तथा CTE के लिए दिनांक 29.06.2021 को समाचार पत्रों में निविदा सूचना प्रकाशित की गयी थी। जिन्हे दिनांक 14.07.2021 को खोला गया। जिसमें आपकी निविदा सर्वन्यून होने के कारण समिति द्वारा स्वीकृत कर ली गयी। दिनांक 21.07.2021 को आपके द्वारा उक्त कार्य का अनुबंध भी हस्ताक्षरित किया गया है।

अतः आपको निर्देशित किया जाता है कि आप तत्काल उक्त कार्य को प्रारम्भ करना सुनिश्चित करें।


(पी0एल0शाह)
नगर आयुक्त
नगर निगम कण्वनगरी, कोटद्वार।
28.07.2021



TR copy
This affidavit is sworn before me by
Shri. 
who is identified by Shri. 
at Dehradun on 
(Rajender Singh Negi)
Advocate & Notary, Dehradun